

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/9252/2020

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gurvinder Singh, age 37 years, S/o Sh. Pritam Singh Jaggi, R/o House No. 84, Ward No. 6, Mohalla Khorinar, Tehsil and District Poonch.

.....Applicant

(Advocate:- Mr. Sudershan Sharma-**Not Present**)

Versus

1. State of J&K through Commissioner/Secretary to Govt., School Education Department, Civil Sectt., Jammu and 8 ors.Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 30.03.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**